

ITEM NO.10

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 481/2024

(Arising out of impugned final judgment and order dated 14-12-2023 in OS No. 1/2023 passed by the High Court of Judicature at Allahabad)

COMMITTEE OF MANAGEMENT, TRUST SHAHI MASJID IDGAH Petitioner(s)

VERSUS

BHAGWAN SHRIKRISHNA VIRAJMAN & ORS. Respondent(s)

(IA No.3012/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.3013/2024-EXEMPTION FROM FILING O.T.)

Date : 16-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Ms. Tasneem Ahmadi, Adv.
Mr. Mehmood Pracha, Adv.
Mr. R. H. A. Sikander, AOR
Mr. Mohd. Saleem, Adv.
Ms. Mahima Rathi, Adv.
Mr. Sanawar, Adv.
Mr. Jatin Bhatt, Adv.
Mr. Mohd. Shameem, Adv.
Ms. Nujhat Naseem, Adv.
Mr. Mohd. Khurshid, Adv.

For Respondent(s) Mr. Saurabh Ajay Gupta, AOR
Mr. Nishant Bishnoi, Adv.
Ms. Srishti Prabhakar, Adv.

Mr. Shyam Diwan, Sr. Adv.
Ms. Madhavi Divan, Sr. Adv.
Mr. Hari Shankar Jain, Adv.
Mr. Vishnu Shankar Jain, AOR
Mr. Shaurya Krishna, Adv.
Ms. Marbiang Khongwir, Adv.
Ms. Mani Munjal, Adv.
Mr. Parth Yadav, Adv.
Ms. Nidhi Khanna, Adv.
Ms. Aandrita Deb, Adv.
Mr. Aditya Sharma, Adv.

Mr. Ashish Kumar Dwivedi, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Issue notice and tag with SLP (C) No.14275 of 2023 titled "*Committee of Management Trust Shahi Masjid Idgah vs. Bhagwan Shrikirshna Virajman & Ors.*"

Mr. Vishnu Shankar Jain and Mr. Saurabh Ajay Gupta, learned counsels, who are present in Court on advance notice, waives service and accepts notice on behalf of respondent No. 3 and 10, respectively.

Notices to unserved respondents will be served by all modes, including dasti.

Legal issues arise for consideration including the question in the light of judgment passed by this Court in Civil Appeal No.9695 of 2013 titled "*Asma Lateef & Anr. vs. Shabbir Ahmad & Ors.*"

The proceedings before the High Court will continue. However, the commission will not be executed till the next date of hearing.

Re-list on 29th January, 2024.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR